

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

Show cause ORDER DATED 10.1.2000.

net 1st ed.

further orders  
eg: stay.

pp  
7/1  
Bem

free copy  
of the order  
dt. 11.1.2000

may be handed  
over to the  
counsel for  
both parties

pp  
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Recd  
11.1.2000  
S.C.O.

ORDER DATED 10.1.2000.

At the instance of learned counsel for both sides, adjourned to 11.1.2000. Interim order to continue till 11.1.2000. Learned counsel for Res. No. 4 has filed show cause, counter and Addl. counter with copy to both sides which are kept on record. Learned Government Advocate is present and is heard.

V.V.M.  
10/1  
vice-Chairman

Order dated 11.1.2000

Heard Shri S.J. Nanula, learned counsel for the petitioner, Shri Ashok Mohanty, learned counsel for Res. 4, learned Govt. Advocate Shri K.C. Mohanty for State of Orissa and Shri A. Routray, learned Addl. Standing counsel for Union of India. Learned Govt. Advocate has filed two documents, one of which relates to transfer of the applicant from the post of D.P.O., ~~vacated~~ (Territorial) to the post of D.P.O., (Territorial) Bondh and the other one ~~relates to~~ is a letter addressed by the applicant to the departmental authorities stating that he ~~wanted~~ withdraw this case. Learned counsel for the petitioner has filed memo with copy to other side stating that he does not want to pursue this O.A. In view of this, the O.A. is disposed of as withdrawn. Interim order passed stands vacated.

Vice-Chairman  
10/1